Sr. No. 01 **Through video Conference**

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

CM No. 2003/2020 in WP(C) No. 903/2020 CM No. 2004/2020

Ghulam Mohammad Wani &

.... Petitioner/Appellant(s)

ors.

Through:-

Mr. Sheikh Manzoor, Advocate

(through video conferencing)

V/s

Union Territory of J&K and ors.

....Respondent(s)

Coram:

HON'BLE MRS. JUSTICE SINDHU SHARMA, JUDGE **ORDER**

CM No. 2003/2020

Applicants seek extension of time for annexing the requisite court fee with the writ petition.

For the reasons stated in the application same is allowed. Applicants are directed to deposit the requisite court fee with the Registry of this Court within a period of one week after the announcement of lifting of lockdown on account of COVID-19 by the Government.

Application is **disposed of.**

WP(C) No. 903/2020 & CM No. 2004/2020

Notice.

Mr. M. A. Chashoo, learned AAG appears (through video conferencing) and accepts notice on behalf of the respondents. He submits that copy of the petition has not been provided to him.

Learned counsel for the petitioners to furnish copy of the petition to Mr. Chashoo, during the course of the day, who shall file objections within one week.

List on 22.06.2020.

(Sindhu Sharma) Judge

SRINAGAR 12.06.2020 Ram Murti